

(b)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A. NO. 1470/95

Hon'ble Shri R.K.Ahooja, Member (A)

New Delhi, this 16th day of January, 1996

Shri Subhash Chand  
s/o Shri Chander Bhan  
r/o C-19, Type II, N.P.L.  
Kingaway Camp  
DELHI - 110 009.

... Applicant

(By Mrs. Meera Chhibber, Advocate)

Versus

Union of India, through:

1. Commissioner of Police  
PHQ, I.P.Estate  
NEW DELHI.

2. Additional Commissioner of Police  
AP&T, PHQ, I.P.Estate  
NEW DELHI.

3. Dy. Commissioner of Police HQ III  
PHQ, I.P.Estate  
NEW DELHI - 2.

... Respondents

(By Shri Raj Singh, Advocate)

O R D E R (Oral)

Hon'ble Shri R.K.Ahooja, Member(A)

Learned counsel for the applicant states that

since the appeal filed by the applicant against the  
disciplinary proceedings has already been decided, the  
present application has become infructuous and as such  
she seeks permission to withdraw this application. Allowed.

The application is dismissed as withdrawn.

*R.K.Ahooja*  
(R.K.AHOOJA)  
MEMBER(A)

/RAO/